

(d) if so, whether enquiry into omissions/commissions of GNN would be initiated, if not, reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) The land at Dundahera village was a non-residential area at the time of sanction of the scheme as per Master Plan 2001. Subsequently as per Master Plan 2021, it was declared residential. However, on 21.10.2009, the use has once again been changed from residential to non residential for the purpose of construction of landfill under the Solid Waste Management Project.

(b) As reported by the Ghaziabad Municipal Corporation, Khasra No.937/1 and 937/2 belong to Dundahera village as per revenue records and the same is in possession of Nagar Nigam, Ghaziabad.

(c) Buffer zone shall be maintained between residential and sanitary landfill as per Municipal Solid Waste Rules-2000.

(d) Does not arise.

Khasra No. 874 in Dindarpur village

3814. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 2597, Starred Question 306, Starred Question 289 and Unstarred Question 858 given in the Rajya Sabha on the 6th September, 2007, 6th December, 2007, 23rd July, 2009 and 26th November, 2009 respectively and state:

(a) whether Government is aware that the registration of General Power of Attorney with respect to Khasra No. 874 in Dindarpur village was done in the office of Sub-Registrar, Janakpuri in the year 1998, in favour of several people by dividing Khasra No. 874 into small plots;

(b) the action Government propose to take to compensate registered Power of Attorney cases which were registered before 2005;

(c) the methodology of compensation in such cases where people are already residing and have made ration cards/voter ID/taken electricity connection on Power of Attorney basis; and

(d) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) The Government of National Capital Territory of Delhi (GNCTD) has informed that as per the record available with them the registration of General Power of Attorney in respect of Khasra No. 874 of village Dindarpur have been done by the office of Sub-Registrar, Janakpuri in the year 1998.

(b) As per the provisions of Land Acquisition Act, 1894, the record of the land to be acquired is obtained from the concerned Sub Division and Naksha Muntzamin (schedule) is prepared for distribution of compensation to the recorded owners as per the provisions of the Land Acquisition Act, 1894. As per the provisions of the said Act, if any objection/claim is received from the attorney holder/registered attorney holder, then under Sections 30 & 31 of the said Act the same is referred to the Court of Additional District Judge (ADJ) to decide the share and entitlement of the compensation.

(c) and (d) GNCTD has further informed that the affected persons can file claims/objections for receiving the compensation against the land for which compensation is to be paid. As per the provisions of Land Acquisition Act, 1894 ADJ is to decide the entitlement for the compensation under Sections 30 & 31 of the Act.

UIDSSMT projects in Andhra Pradesh

3815. SHRI PENUMALLI MADHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) details of projects received from the Government of Andhra Pradesh under the Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT);
- (b) details of the project proposals accepted by his Ministry;
- (c) whether it is a fact that money relating to some of the projects are pending for release;
- (d) if so, the details thereof; and
- (e) by when the money is going to be released for the above projects?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) 103 projects were submitted by Government of Andhra Pradesh under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT).

(b) Of these 103 projects, funds for 84 projects with an approved cost of Rs.2453.34 crore involving central commitment of Rs. 1985.93 crore have been sanctioned so far. 02 projects of Tirupathi have been released funds under Urban Infrastructure and Governance (UIG) with Additional Central Assistance (ACA) commitment of Rs. 49.35 crore when it became a Mission city.

(c) to (e) Yes, Sir. Funds for 17 projects approved by State Level Sanctioning Committee (SLSC) have not been released including one project at Macherla which is yet to be technically cleared. The details of the 17 projects are at given in Statement (See below). Funds cannot be considered for release as the State of Andhra Pradesh has already exhausted its seven year Mission allocation under UIDSSMT.